

**Central Administrative Tribunal
Principal Bench**

OA No.3946/2017

New Delhi, this the 15th day of November, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Shri S.K. Chaudhary, aged 51 years,
S/o Shri S.N. Chaudhary,
Working as Executive Engineer (Electrical),
(On deputation basis)in E.S.I.,
R/o H.No.2, ESIC Colony,
Sector-56, NOIDA (UP).

...Applicant
(By Advocate : Shri Yogesh Sharma)

Versus

1. Employees' State Insurance Corporation,
Through the Director General,
Panchdeep Bhawan, Kotla Road,
New Delhi.
2. The Financial Commissioner/Administration,
Employees State Insurance Corporation,
Panchdeep Bhawan, Kotla Road,
New Delhi.
3. The Director,
National Sugar Institute,
Govt. of India,
Ministry of Consumer Affairs, Food and
Public Distribution, Kanpur.

...Respondents

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard the learned counsel for applicant.

2. The applicant who was working as Assistant Engineer (Electrical) on a substantive post in the National Sugar Institute,

appointed on the post of Executive Engineer (Electrical) in Employees' State Insurance Corporation (ESIC) by transfer on deputation vide Annexure-A/4 dated 09.03.2016. He filed the instant OA having aggrieved by the impugned Annexure-A/1 order dated 25.09.2017, whereunder he was repatriated to his parent department w.e.f. 25.09.2017. It is submitted that the applicant was relieved from the ESIC in pursuance of the impugned orders and that he made a representation vide Annexure-A/14 dated 26.09.2017 against his premature repatriation to the respondent No.3. However, no orders have been passed thereon till date.

3. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to consider Annexure-A/14 representation of the applicant dated 26.09.2017, by passing a reasoned and speaking order within a period of 30 days from the date of receipt of a certified copy of this order, in accordance with law. However, joining of the applicant in his parent department is without prejudice to his rights. No costs.

4. Let a copy of the OA, be enclosed to this order.

(Nita Chowdhury)
Member (A)

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(V. Ajay Kumar)
Member (J)